

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. No.537 OF 2005**

Tuesday this the 27th day of March, 2007  
**CORAM :**

**HON'BLE Dr. K.B.S.RAJAN, JUDICIAL MEMBER  
HON'BLE Mr. N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

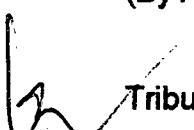
**S.Prabhullachandran  
GDSMD (Putoff duty)  
Thiruvanchoor P.O** : **Applicant**

**(By Advocate Mr. P.R.Padmanabhan Nair )**

**Versus**

1. **Assistant Superintendent of Post Offices  
Kottayam East Sub Division  
Kottayam**
2. **Deputy Post Master  
Kottayam P.O  
Kottayam**
3. **Senior Superintendent of Post Offices  
Kottayam Division  
Kottayam**
4. **Post Master General  
Central Region  
Kochi - 682 016**
5. **Chief Postmaster General  
Kerala Circle, Trivandrum**
6. **Director General of Posts  
Department of Posts  
Government of India, New Delhi**
7. **C.K.Baby  
Vaikom Sub Division Inspector (P)  
Vaikom Sub Division, Vaikom -686141**
8. **Sajeevan B  
Inspector of Posts  
Kottayam West Sub Division  
Kottayam** : **Respondents**

**(By Advocate Mr. TPM Ibrahim Khan, SCGSC (R1-6)**

  
The application having been heard on 27.03.2007, the  
Tribunal on the same day delivered the following :

**ORDER**

**HON'BLE Dr. K.B.S.RAJAN, JUDICIAL MEMBER**

The enquiry proceedings have reached the stage of enquiry report having been submitted and the applicant has also filed a representation. As such, at this stage, this OA need not have further consideration. Interest of justice will be met if this OA is disposed of with liberty to the applicant to challenge any order of the disciplinary authority in case, the applicant is aggrieved by such order. Needless to mention that before approaching this Tribunal other statutory remedy was to be followed. Filing of a fresh OA will not be hit by resjudicata.

2. No costs.

Dated, the 27th March, 2007.

N.RK

**N.RAMAKRISHNAN  
ADMINISTRATIVE MEMBER**



**K.B.S.RAJAN  
JUDICIAL MEMBER**

VS